CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Cemmercial Complex, Indiranager, Bangalore-560 038.

Dated: 19 JUL 1993

APPLICATION NO(s)	102	193
Applicant(S)	Responder	nt(s)
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SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS DAY THE 1ST OF JULY, 1993

Present: Hon'ble Justice Mr.P.K.Shyamsundar Vice Chairman
Hon'ble Mr.V. Ramakrishnan Member(A)

APPLICATION NO.102/93

Shri M.V. Krishnamurthy, Working as Semi-Skilled Khalasi, Wheel & Axle Plant, Yelahanka, Bangatore -64

Applicant

(Shri H.S. Jois - Advocate)

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- The Deputy Chief Mechanical Engineer (Axle) Wheel & Axle Plant, Yelahanka, Bangalore - 64
- The General Manager (Personnel Branch), Wheel & Axle Plant, Yelahanka, Bangalore-64
- 3. The Chief Mechanical Engineer (Axle) Wheel & Axle Plant, Yelahanka, Bangalore 64

Respondents

(Shri A.N. Venugopal - Advocate)

This application has come up today before this Tribunal for orders. Hon'ble Justice Mr.F.K. Shyamsundar, Vice Chairman made the following:

ORDER

At the moment, we do not propose to go into the mode of enquiry at which the applicant was tried and later on punished albeit submissions



were made that the enquiry itself was very predominantly and conducted in such a way that it did not afford the applicant proper opportunity to defend himself. On this aspect of the matter, we do not wish to say anything but we notice that the order imposing punishment on the applicant against which the applicant preferred an appeal as provided under the rules, is stated to have been disposed off. After a careful consideration of the grounds raised in support of the appeal and endorsement pertaining to the appellate order disposing off the appeal provided at Annexure-5, we notice that the applicant was even heard by the appellate authority but instead of providing him with a full resume of the appellate order giving the reasons indicating the consideration of the appeal in an objective fashion, the authorities have simply furnished the operative portion of the appellate order which merely says having taken into consideration all the material on record the man was heard and thereafter the appeal was dismissed. This really is the purport of the endorsement referred to supra. It is contended by the Railways that the applicant had a right of revision which should have been exhausted before approaching this Tribunal. Such a requirement is enjoined by clause 20 of the Administrative Tribunals Act. The emphatic reply on the part of the applicant is that on the basis of the cryptic endorsement indicating disposal of his appeal, no useful purpose would have been served.

- 2. We agree that no useful purpose would have been served by asking the applicant to go before the revising authority requesting for a revision of the appellate order where only the operative portion thereof is made available.
- In the circumstances, we think it appropriate to quash the endorsement at Annexure-5 and direct the appellate authority to make available a full text of its order to the applicant so that he may satisfy himself about the manner in which his appeal had been dealt with and what is more it would also enable him to approach the revisional authority for redressal of his grievance. This application succeeds and is allowed to the foregoing extent only. A copy of the appellate order (full text) shall be furnished to the applicant within a fortnight from the date of this order so that the applicant may prefer a revision petition if he desires to agitate the matter further. All contentions raised herein but not considered are left open for consideration at a later stage if need be. No costs.

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RUE COPY VICE CHAIRMAN

SECTION OFFICER
AL ADMINISTRATIVE TRIBUTANT

ADDITIONAL BENCH RANGALORE